

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF FERTILIZERS

LOK SABHA

UNSTARRED QUESTION NO. 2616 TO BE ANSWERED ON: 04.08.2023

Cross Border Smuggling of Subsidised Urea

**2616: SHRI RAJA AMARESHWARA NAIK:
DR. SUKANTA MAJUMDAR:
SHRI RAJVEER SINGH (RAJU BHAIYA):
SHRI VINOD KUMAR SONKAR:
SHRI BHOLA SINGH:
SHRIMATI GODDETI MADHAVI:
DR. JAYANTA KUMAR ROY:
SHRIMATI SANGEETA KUMARI SINGH DEO:**

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) whether the Government is aware of the diversion of subsidised urea and other fertilizers meant for farmers for use in agricultural purposes, to illegal industrial use;
- (b) if so, the details thereof including the number of cases registered, action taken against culprit and revenue lost during the last three years, State-wise and year-wise;
- (c) whether the Government has set up Fertilizer Flying Squads to check such diversion including cross border smuggling of urea;
- (d) If so, the details thereof along with the number of surprise inspections conducted, FIR lodged, bags seized, manufacturers de-authorized during the last three years, State-wise and year-wise; and
- (e) The other steps taken/proposed to be taken by the Government to check illegal diversion of subsidised urea for industrial use in the country?

ANSWER

**MINISTER OF STATE FOR CHEMICALS AND FERTILIZERS
(SHRI BHAGWANTH KHUBA)**

(a) to (e): Department of Fertilizers has constituted a special team of dedicated officers, "Fertilizer Flying Squad" (FFS) for regular surprise inspections of fertilizer and related units involved in possible diversion, black marketing, hoarding and supply of sub-standard quality of fertilizers.

Fertilizer is declared as an essential commodity and is notified under Fertilizer Control Order, 1985 and Fertilizer (Movement Control) Order, 1973. State Governments are adequately empowered under FCO to stop diversion of fertilizers for non-agriculture purposes and to take punitive action against any person / Fertilizer company involved in black marketing/smuggling of fertilizers violating the provisions of Essential Commodities Act, 1955 and Fertilizer Control Order 1985(FCO).

Department of Fertilizers along with State Governments carries out regular joint inspections of fertilizer and related units. The state-wise details of inspections carried out and action taken since April, 2022 is as under;

Details of action taken by the State Government against the Mixture Manufacturer Units

S. No.	State	No. of Mixture Units inspected	Action Taken By State (Since April 2022)			
			License Cancelled	De-authorized From iFMS	Show Cause issued	FIR Regd.
1	Andhra Pradesh	10	1	0	0	0
2	Bihar	11	3	2	1	0
3	Gujarat	61	0	17	0	0
4	Karnataka	43	2	20	13	0
5	Kerala	60	24	23	1	0
6	Maharastra	58	0	6	0	2
7	Tamil Nadu	111	2	11	16	0
8	Telangana	3	0	0	0	0
9	Uttarakhand	2	0	0	1	0
10	Uttar Pradesh	4	0	0	0	0
	Total	363	32	79	32	2

Details of action taken by the State Government against the urea using units

S. No.	State	No. of Inspections	FIR registered (Since April, 2022)
1	Gujarat	43	25
2	Haryana	21	13
3	Karnataka	5	1
4	Kerala	16	2
5	Rajasthan	16	1
6	Telangana	2	0
7	Uttar Pradesh	4	0
8	Punjab	2	0
9	Bihar	3	3
10	Delhi	2	0
	Total	114	45
